

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1520/89  
T.A. No.

198

DATE OF DECISION 17.1.1990.

Dr. G. G. Mansharaman, \_\_\_\_\_  
Applicant (s)

Shri S. B. Upadhyay, \_\_\_\_\_  
Advocate for the Applicant (s)  
Versus  
Union of India \_\_\_\_\_  
Respondent (s)

Mrs. Raj Kumari Chopra. \_\_\_\_\_  
Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. T.S. Oberoi, Member (Judicial)

The Hon'ble Mr. I.K. Rasgotra, Member (Administrative)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri I.K. Rasgotra )

Heard the learned counsel for both the parties. The learned counsel for the respondents filed a copy of the Government of India's order No.A.26014/106/79-CHS.V (Vol.II) dated 24th November, 1989 granting relief to the applicant. The same is reproduced below:

" I am directed to say that the Government of India had earlier agreed to step up the pay of 195 (36+159) Specialist Grade II Officers with effect from 1.6.1973 notionally and to allow the arrears of pay and allowances on account of such stepping up of pay with effect from 1.4.1982 only. The Officers had been representing for payment of arrears with effect from the date their pay was stepped up and in some cases filed before the Courts/ Central Administrative Tribunal, their claims have been allowed. The question of extending the benefits of payment of arrears to the non-petitioners has been engaging the attention of the Government of India.

2. It has now been decided in consultation with the Ministry of Finance and Department of Personnel and Training that arrears of pay and allowances, as may be admissible to such Specialists Grade II Officers, on the basis of fixation/stepping up of pay with effect from 1.6.1973 or the date of stepping up, whichever is later, instead of 1.4.1982 may be allowed. Sanctions are being issued separately in respect of the officers concerned.
3. It is requested that the above decision may please be brought to the notice of concerned officers under the Central Health Service."

2. The learned counsel for the respondents also filed a copy of the order No.A.26014/134/78-CHS.V dated 15.1.1990 granting the main relief to the applicant. The relevant extract is reproduced below:

"In partial modification of para 2 of this Ministry's letter No.A.26014/134/78-CHS.V, dated 12.5.1986, I am directed to convey the sanction of the President to the payment of arrears of pay and allowances as may be admissible to Dr.G.G.Mansarmani on the basis of fixation of his pay from 1.6.1973 instead of from 1.4.1982."

3. In view of the above orders, which are to the full satisfaction of the learned counsel for the applicant, original application, OA-1520/89 stands finally disposed of. There shall be no order as to costs.

*Sh. Ray*  
( I.K. Rasgotra )  
Member (Admn.)

*Sh. Ray*  
( T.S. Oberoi )  
Member (Judl.)